

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 39 of 2021

IN THE MATTER OF:

Raj Kumari

...Appellant

Versus

Intec Capital Ltd. & Anr.

...Respondents

Present:

**For Appellant: Mr. Navin Kumar and Mr. Vishwdeep Hooda,
Advocates.**

For Respondents: Mr. Vinod Kr. Chaurasia, Advocate for R-1.

**Mr. Sagar Bansal, Advocate with Mr. Piyush Moona, RP
in person for R-2.**

ORDER
(Through Virtual Mode)

02.03.2021: Learned counsel for the Appellant submits that he has been informed that a settlement has been reached between the parties. However, he is awaiting instructions from the Appellant in regard to withdrawal of appeal. Adjourned on request.

Post the appeal 'for admission (after notice)' on **15th March, 2021.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Dr. Ashok Kumar Mishra]
Member (Technical)

am/gc